

PROF. MADHU DANDAVATE : When motion against Shri Mavalankar was moved, there was no other debate.

(Interruptions)

MR. DEPUTY-SPEAKER : It was not the only business on that day. When there was no confidence motion, there was some other debate also on that date.

(Interruptions)

MR. DEPUTY-SPEAKER : Now, matter under rule 377. Shri Anoopchand Shah.

*(Interruptions)***

Nothing except the statement of the Hon'ble Member under Rule 377 will go on record.

MATTERS UNDER RULE 377—CONTD.

[English]

(iii) Demand for bringing Bhayander Telephone Exchange under Mahanagar Telephone Nigam Ltd (Bombay).

SHRI ANOOPCHAND SHAH (Bombay North) : I would like to draw the attention of Ministry of Communications to the problems of Bhayander people.

(1) Bhayander Telephone Exchange had been working under Bombay Telephones from 1942 to 1985.

(2) Bhayander is a part and parcel of city of Bombay and all the subscribers of Bhayander have made deposits etc. as per the rules and regulations of Bombay telephones.

(3) Unluckily at the time of formation of Mahanagar Telephone Nigam Ltd., Bhayander was excluded from M.T.N.L.

A draft Bill prepared by Government was as under. It will consist of Bombay Municipal Corporation area, Thane Municipal area and New Bombay.

(4) Though Bhayander was under Bombay Telephones, Bhayander does not fall under any of the areas mentioned above. So, there was an omission at the time of Drafting of Bill. I request the Minister of Communications that notification regarding the inclusion of Bhayander under M.T.N.L. should be issued so that people of Bhayander can enjoy the advantages of M.T.N.L. Staff of Bhayander exchange was working under Bombay Telephones.

I hope Minister will verify the fact and will take necessary steps to rectify the error.

(Interruptions)

SHRI NARAYAN CHOUBEY (Midnapore) : Are we helpless, Sir ?

*(Interruptions)***

MR. DEPUTY-SPEAKER : Only the statement made by the Member under Rule 377 will go on record. Nothing else will go on record.

*(Interruptions)***

(iv) Demand for financial assistance to Karnataka Government for development of sugarcane in the State.

SHRIMATI BASAVARAJESWARI (Bellary) : Sir, Karnataka State had requested the Central Government for financial assistance from Sugar Development Fund for the purpose of development of sugarcane in December, 1986. The Central Government after examining the applications of 8 sugar factories which were found incomplete in regard to material information required in support of these schemes proposed to be implemented asked for some more information.